

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

CAY/EXX/EXX/22 No. 1320 1992

B. S. Venkatesh
APPLICANT (S)Shri K. N. Bahuguna
COUNSELVERSUS
U. O. I. & Ors.
RESPONDENT (S)

COUNSEL

Date	Office Report	Orders
		<p><u>18.5.1992.</u></p> <p>Petitioner through Shri K. N. Bahuguna, Counsel.</p> <p>I am not inclined to interfere in this case, as the respondents have not declined to release the gratuity to which the petitioner is entitled to. They have deferred the release of gratuity and leave encashment until the petitioner vacates the official quarter which he has occupied. It is in the public interest that he should vacate the official quarter so that it becomes available for allocation to a person who has to discharge duties and responsibilities to the Institute. Hence, the action taken by the respondents in insisting upon the petitioner to vacate the official quarter cannot be regarded as arbitrary.</p> <p>In the circumstances, I decline to ⁱⁿ interfere in this application.</p> <p><i>Malimath</i></p> <p>(V. S. Malimath) Chairman</p> <p>pkk.</p>